### GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# LOK SABHA UNSTARRED QUESTION NO. 2931 TO BE ANSWERED ON 12.03.2021

### **Conservation of Environment**

### 2931. SHRI KURUVA GORANTLA MADHAV:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has fixed any Corporate Social Responsibility towards conservation of environment in Andhra Pradesh;
- (b) if so, the details thereof, district-wise; and
- (c) the steps being taken by the Government for effective implementation of relevant schemes pertaining to conservation of environment in the State?

#### ANSWER

## MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

(a) to (c) No Sir. The Ministry in supersession of its OM dated 1<sup>st</sup> May 2018 issued guidelines vide OMs dated 30<sup>th</sup> September, 2020 and 25<sup>th</sup> February 2021stating that the Expert Appraisal Committee (EAC) or State Level Expert Appraisal Committee (SEAC) shall deliberate on the commitments made by the project proponent to address the concerns raised during the public consultation and prescribe specific condition(s) in physical terms while recommending the proposal, for grant of prior environment clearance instead of allocation of funds under Corporate Environment Responsibility. In those cases where public hearing is not involved, the project proponents will be bound to take up all activities proposed by them in the Environment Management Plan (EMP) as well as any additional activities that may either be committed by them before the EAC/SEAC or the same have been prescribed by the EAC/SEAC.

\*\*\*\*